

## CENTRAL ADMINISTRATIVE TRIBUNAL

~~PRINCIPAL BENCH DELHI~~

AHMEDABAD BENCH

(22)

O.A No. 46/86 with 198  
~~TA No~~ OA/413/87

DATE OF DECISION 26.3. 1991

Mr. G.A. Malik & Mr. G.M.R. Shaikh PetitionerMr. G.A. Pandit Advocate for the Petitioner (s)

Versus

Union of India & Ors. RespondentMr. R.M. Vin Advocate for the Respondent(s)

CORAM .

The Hon'ble Mr. P.H. Trivedi

: Vice Chairman

The Hon'ble Mr. R.C. Bhatt

: Judicial Member

JUDGMENT

1. Shri Malik G.A.  
Driving Inspector,  
Western Railway, Bulsar.
2. Shri G.M.R. Shaikh,  
Junior Driving Inspector,  
Western Railway, Bulsar.  
(Advocate: Mr.G.A.Pandit)

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: Applicants

Versus

1. Union of India  
Through:  
The General Manager,  
Western Railway,  
Churchgate, Bombay.
2. Divisional Railway Manager,  
Western Railway, Bombay Central,
3. Divisional Electrical Engineer(C)  
Western Railway, Bombay Central
4. The Chief Electrical Engineer(E)  
Churchgate, Bombay.  
(Advocate: Mr.R.M.Vin)

: Respondents.

O R D E R

O.A./46/86  
with  
O.A./413/87

Date: 26.3.1991

Per: Hon'ble Mr. P.H.Trivedi

: Vice Chairman

1. Heard Mr.G.A.Pandit and Mr.R.M.Vin, learned advocates for the applicants and the respondents respectively.
2. Mr.Pandit states that in O.A./46/86 representations of the petitioners regarding final seniority list is pending disposal of the respondent authorities. In OA/413/87 the claim is regarding payment for a period of four months. After hearing the learned advocates we direct ~~that~~ the Divisional Railway Manager of the Bombay Central Division <sup>to</sup> ~~may~~ dispose of the pending representation of the petitioners about the final seniority list within four months from the date of this order. In O.A./413/87 D.R.M. <sup>h</sup> may also decide the payment for the period from 15.4.1985 to 6.9.86 which is <sup>claimed by</sup> ~~due to~~ the petitioner on merits within four months from the date of this order. ~~In terms of the order D.R.M.~~ <sup>DRM to</sup> In disposing of the representation ~~may~~ keep in mind

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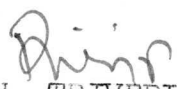
MA/31/87  
OA/46/86


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CORAM: HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN  
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

12-2-1987

Issue notice on the respondent to reply on MA/31/87 arising out of OA/46/86 within 45 days of the date of this order. The case is adjourned to 30th April, 1987 for further direction.

  
(P.H. TRIVEDI)  
VICE CHAIRMAN

  
(P.M. JOSHI)  
JUDICIAL MEMBER

12/2/87  
12/2/87